

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 8282/2015

U.P. AVAS EVAM VIKAS PARISHAD & ANR.

Appellant(s)

VERSUS

HARI PRAKASH AGARWAL & ORS.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES])

WITH

C.A. No. 8283/2015 (III-A)

C.A. No. 8284/2015 (III-A)

(IA No. 131995/2022 - APPLICATION FOR PERMISSION
IA No. 157349/2018 - CLARIFICATION/DIRECTION
IA No. 157350/2018 - EXEMPTION FROM FILING O.T.
IA No. 133246/2022 - EXEMPTION FROM FILING O.T.)

C.A. No. 8285/2015 (III-A)

C.A. No. 8286/2015 (III-A)

(IA No. 82221/2022 - EARLY HEARING APPLICATION)

C.A. No. 1902/2016 (III-A)

C.A. No. 1634/2016 (III-A)

C.A. No. 1635/2016 (III-A)

Date : 20-09-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Parties

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Mr. Gaurav Lomes, Adv.
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Mr. Rajeev Kumar Dubey, Adv.
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Mr. Abhishek Kumar Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

In view of letter circulated by learned counsel for respondent No. 1 in C.A. No. 8282 of 2015 and respondent Nos. 2,3,7,10,11,13,16-18,32,34 and 35 in C.A. No.8283 of 2015, the matters stand adjourned.

List these matters after six weeks.

**(NEETA SAPRA)
COURT MASTER (SH)**

**(KAMLESH RAWAT)
COURT MASTER (NSH)**